# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 100CT 1994

APPLICATION NO: 1232 of 1994.

APPLICANTS:- Sri.P.Pinto, Bangalore.,

V/S.

RES PONDENTS: - Secretary, Ministry of Communications, New Delhi and others.

T.

Sri.P.Pinto,
S/o.Pascal Pinto,
Law Officer,
O/o.Chief General Manager,
Telecommunications Karnataka Circle,
No.1,Old Madras Road,Ulsoor,Bangalore-8.

2. Sri.G.Shanthappa, Additional Central Government Standing Counsel, High Court Building, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalare.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 30th September, 1994.

Issuedon

0/

DEPUTY REGISTRAR
JUDICIAL BRANCHES

### CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

### ORIGINAL APPLICATION 1232 OF OF 1994

FRIDAY, THIS THE 30TH DAY OF SEPTEMBER, 1994.

Mr. Justice P.K. Shyamsundar,

.. Vice-Chairman.

Mr.T.V.Ramanan,

. Member(A)

P.Pinto,
Aged 52 years,
S/o Pascal Pinto,
Working as law Officer,
O/o Chief General Manager,
Telecommunications,
Bangalore-560 008.

.. Applicant.

ν.

- 1. Union of India, represented by its Secretary to the Govt. , Ministry of Communications, New Delhi.
- 2. The Director General, Telecommunications, New Delhi.
- 3. The Chief General Manager, Telecommunications, Karnataka Circle, Bangalore-560 001.

.. Respondents.

(By Standing Counsel Shri G. Shanthappa)

#### ORDER

#### Mr. Justice P.K. Shyamsundar, Vice-Chairman:

Admit. The controversy raised herein is already covered by the decision in 0.A.No.1022 of 1993 c/w 0.A.Nos.159 to 165 of 1994 decided on 29-7-1994. This aspect has been admitted notwithstanding the counter statement filed reiterating the averments taken in the earlier application which did not find favour. We do not see any reason why we should not reiterate the decision already rendered in the earlier cases. Therefore, following the same, we allow this application, quash the impugned orders dated 31-5-1993 and 13-4-1994 (Annexures A4 and A3 respectively) and issue a direction to the respondents to step up the pay of the applicant on par with a junior viz., Shri

Baleshwar Singh with all consequential monetary benefits which will, however, be limited to a period of 3 years prior to 4-8-1994 being the date of filing of the application. No costs.

Solo

\_Sd-

MEMBER(A)

VICE-CHAIRMAN.

np/



TRUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench

Bangalore

## ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: - 16 AUG 1994

APPLICATION NUMBER: 1022/93 and 159 to 165/94.

APPLICANTS:

S/sh. S. Prabhakara and Others /s Secretary, N/o Communications, N. Delhi
To.

Dr. M. S. Nagaraja, Advocate, no. 11, 2nox low 1st Gooss Sujatu Complex, Gandhinagar Bangalore-9.

Si H. Vasudeva Rgo, Addl. CGSC, High Court Bldg, Barogalore-1

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on\_

Recoun 19/8/94

## APPLICATION NOs. 1022/1993 & 159 TO 165/1994

(1c-1)

DATED THIS THE TWENTYNINETH DAY OF JULY, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman Mr. T.V. Ramanan, Member (A)

- Mr. S. Frabhakara
   S/o. late Sri Srikantaiah
   Superintendent (Telegraph
   Traffic Division)
   Bangalore 560 001.
- 2. Mr. B. Rajashekar
  Aged 53 years
  Senior Superintendent
  Belgaum Trarric Division
  Belgaum.
- 3. Mr. A.K. Kunchi
  Aged 55 years
  Superintendent
  Hubli Telegraph Trarric Divn.,
  Hubli.
- 4. Mr. C. Narasimhaiah Aged 51 years Assistant Director (TSP) 0/0 C.G.M.T., Bangalers-8.
- 5. Mr. R.S.R. Thatacher Aged 57 years Superintendent Central Telegraph Office Mysore.
- 6. Mr. T.N. Prabhakar Rao
  Aged 51 years
  Assistant Chief Superindendent (SFMSS)
  Central Telegraph Orrice
  Bangalore.
- 7. Mr. R.G. Chimalgi
  Aged 58 years
  Superintendent I/C (Retd.)
  Central Telegraph Office
  Hubli.
  - Mr. H.N. Kulkarni No.51, Brindavan Layout Kaval Byrasandra, Bangalore-560 032.

... Applicants

THEN THE BELL OF THE STATE OF T

0

(By Dr. M.S. Nagaraja, Advocate)

- 1. Union or India
  represented by its
  Secretary to the Government
  Ministry or Communications
  New Delhi.
- 2. The Director General Telecommunications New Delhi.
- 3. The Chier General Manager Telecom Karnataka Circle Bangalogg-560 001.

....Respondents

(Shri M.V. Rao. A.C.G.S.C.)

## ORDER

(Mr. T.V. Ramanan, Member (A))

The applicants are Telegraph Traffic Superintendents, Grade-8. Their grievance is that upon promotion to the said cadre as Telegraph Trarric Superintendents, Group-8, they discovered that some of the juniors in the cadre or Telegraph Traffic Superintendents, Grade-B, were getting higher pay due to fortuitous circumstances, having been promoted on an orriciating basis in the lower grade or Telegraph Traffic Supervisor, Grade-C. Their representations to the authorities concerned did not elicit any favourable response. Hence, this application. Learned Standing Counsel appearing for the respondents draws our attention to D.G.F&T's letter No.4/57/67-P&T dated the 16th January, 1968 reproduced as D.G.PaT's instructions under FR-22 (Swamy's compilation of FRSR Part-I General Rules, 12th Edition, 1994). The said letter reads as follows:-

"Stepping up only with reference to seniority list or love cadre recruiting unit — It has been clarified in M.F., O.M. No.F.2(10)-E-III(A)/62, dated the

20th July, 1965 that in cases where the seniority list for the lower cadre is maintained locally and for the higher post the same is maintained on all India basis, then the stepping up of pay of a senior, if all the other conditions are fulfilled, can be made only with reference to a junior of the same Circle to which the senior belongs. In the case of TES Groyp'8' officers, the seniority list is maintained on all India basis, while for the lower post, viz., Junior Engineers, it is on Circle level. As such their cases are to be considered only with reference to juniors of the same Circle.

Citing the contents of this letter, he submits that stepping up is permissible only if all other conditions are rulrilled for such stepping up only with reference to a junior of the same circle to which the senior belongs and not otherwise. Learned counsel for the applicant counters this argument by relying upon the letter of D.G.F.&T no. 3-50/74-PAT dated 21.11.1974, which is produced below:-

\* Sub: Central Civil Service(RP) Rules 73-Clarification regarding:

Sir.

I am directed to invite your attention to note 4 below Rule 7 and the second provise to Rule 8 of CCS(RP) Rules 73 notified under Ministry or Finance (Department of Expenditure) notification no.GSR 499(E) dated the 13th Nov.73 circulated under this orfice letter No.1-3/73-PAP dated 8th Dec. 73 and to state that the seniority or the Govt. servant for the purpose of stepping up their pay or fixing the date of increments with reference to the pay or date of increments of their juniors, as envisaged in the above mentioned rules, may be determined with reference to the seniority confirmation/promotion.

2. This issues with the concurrence of P&T Finance vide thier U.O.No.9006-FAI dated 7.11.74.



1

A perusal or this letter makes it clear that
the seniority of the Government servants for
the purpose of stepping up their pay with
reference to the pay of the juniors may be
determined with reference to the seniority
rosters maintained for the purpose or confirmation,
promotion etc., As the seniority list in the
case or Telegraph Trarric Superintendents, Group-8,
is maintained at the All India level and as in
point or time this letter was issued in 1974,
later to the letter or 16.1.1968 cited, we find that
stepping up is permissible even in the case or those
senior in other circles.

- decisions in similar cases. In ract, the Ernakulam
  Bench of the Tribunal in K. Krishna Pillay & Ors.

  Vs. Union of India and Others (1994 26 ATC 645)

  gave relief in a similar case concerning Telegraph

  Traffic Superintendent, Grade-B. We rely upon the case
  of Anilchandra Das Vs. Union or India decided by the

  Calcutta Bench of the Central Administrative Tribunal
  (1988 7 ATC 224) and the case of N. Lelitha & Others

  Vs. Union of India decided by the Central Administrative

  Tribunal, Hyderabad Bench (1992 19 ATC 569).
- 3. In the result, we allow this application and direct the respondents to step up the pay of the applicants on par with that of Shri Baleshwar Singh and grant all consequential monetary benefits which will, however, be limited to a period or 3 years prior

10-3

to the date of filing of the application,
i.e., 21-12-1993. This direction may be
carried out within a period of 3 months from
the date of receipt of a copy of this order.
No order as to costs.

(T.V. RAMANAN) MEMBER (A)

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

CENTO

TRUE COPY

SECTION OFFICER 168
SECTION OFFICER 168
SECTION OFFICER 168
ADDITIONAL BENCH
BANGALORE

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALOGE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 55° 030.

Miscellaneous Appln.No.167 of 1995 inDated: 26 APR 1995

APPLICATION NO. 1232 of 1994.

APPLICANTS: Sri.P.Panto, Bangalore

V/S. ...

RESPONDENTS: Secretary, Ministry of Communications,

New Delhi and others.

To

1. Sri.P.Pinto, S/o.Pascal Pinto, Pland Law Officer, Office of the General Manager, Telecommunications, Karnataka Circle, No.1, Old Madras Road, Ulsoor, Bangalore-8.

2. Sri.G.Shanthappa, Additional Central Govt.Standing Counsel, High Court Bldg, Bangalore-560 001.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Crder/Interim Order, passed by this Tribunal in the above mentioned application(s) on <u>Sixth April, 1995</u>.

Issued on

0/0

DEDOTY REGISTRAR
JUDICIAL BRANCHES.

am \*

5ri. P. Pinte. N/8 sicy M/a Communications. New Dollief of

Date Office Notes

Orders of Tribuna

(CKS) VC [(TVR) M(6)

Order og MA 167/25

In the ender he have given given government sufficient time to comply tills the denertians. In the circumstances this request for furties externion of him in the M.A to comply town the M.A to comply town the directions is rejected. It A bories is rejected accordingly.

Sd/
N(A)

CMINISTRATILE

Section Ciffori Central Administrative Tribunal Bangalore Bench

Bangalore

Government of India
Ministry of Communications
Department of Telecommunications
PAT Section

By No 69/JU/95

NO.1 50-73/94-PAT (PART)

Date: 27-4495

To

The Chief General Manager, Karnataka Telecom Circle, Bangalore.

Subject: Implementation of CAT Bangalore judgement in CA 1232/94 filed by Shri P.Pinto, Law Officer.

In purpuance of orders dated 10-10-94 Bangalore Bench in OA no. 1232/94 filed by Shri P. Pinto, Law Officer for stepping up of pay, I am directed to inform you that it has been decided to implement the judgement to the applicant only subject to outcome of SLP being filed in this case.

This issues with the concurrence of Telecom Finance vide U.O No. 1158/95- FA I dated 26-4-95.

(BUDH PRAKASH) TO ASSTT DIRECTOR GENERAL (TE)

Copy to: The Registrat, Hon'ble CAT Bangalore w.r.t OA 1232/94.

2. FA-I (DOT) . 3-4 o/c & Spare.

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

C.P. No. 57/1995 In O.A.No.1232/94

DATED THIS THE TWENTYEIGTH DAY OF APRIL,1995
MR.JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN
MR. T.V. RAMANAN, MEMBER(A)

Mr. P. Pinto Aged 52 years S/o. Pascal Pinto Working as Law Officer O/O Chief General ManagerTelecom Ulsoor, Bangalore-560008

Petitioner

Vs.

- Mr. Thakar, IAS Secretary to Government Ministry of Communication Government of India New Delhi.
- 2. Mr. Thakar, IAS
  Director General
  Telecommunications
  Government of India
  New Delhi.
- 3. Mr. N.S. Ramachandran
  Chief General Manager
  Telecommunications
  Karnataka Circle
  Bangalore-560008
  (By Mr. M.V. Rao, A.C.G.S.C.)

Respondents

ORDER

MR.T.V. RAMANAN, MEMBER(A)

Mr. P. Pinto, applicant, present. Mr. M.V. Rao, A.C.G.S.C. produces a copy of the letter no.50-73/94-PAT(PART) dated 27.4.1995 from the Ministry of Communications, Department of Telecommunications to the Chief General Manager, Karnatka Telecom Circle, Bangalore, in which it is conveyed that this Tribunal's direction given in 0.A.No.1232/94 filed by the applicant should be implemented subject to the outcome of the SLP being filed in that case. Shri Rao submits that

the Chief General Manager, Karnataka Telecom Circle would be issuing an order shortly enabling the applicant to draw the consequential monetary benefits as a result of the stepping up to be done in his case in pursuance of the order of this Tribunal. We also place on record the submission made by the A.C.G.S.C. We direct, respondent no.3, the Chief General Manager, Karnataka Circle to pass necessary orders in pursuance of the Ministry of Communication's letter dated 27.4.1995 and also ensure payment of the monetary benefits to the applicant within a period of one month from the date of this order without fail.

 With this direction this Contempt Petition stands disposed of.

Sd-

SI- Roder

(T.V. RAMANAN)

MEMBER(A)

(P.K. SHYAMSUNDAR)

VICE CHAIRMAN

TRUE COPY

mr.

Section Offices

Central Administrative Tribunas

Bangalore Bench

Bangalore